

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

T.P. No.63/560(6)/NCLT/AHM/2017(New)  
Gujarat High Court C.P. No. 543/560(6)/~~NCLT~~/AHM/2016(Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017**

Name of the Company: Shobhashree Spinners Pvt. Ltd. & Anr.  
V/s.  
Registrar of Companies, Ahmedabad

Section of the Companies Act: Sections 560(6) of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	CS SHILPI THAPAR	PCS.	Shobhashree spinners pvt	Shilpi Thapar
2.				

**ORDER**

Learned PCS Ms. Shilpi Thapar present for Petitioner. None present for Respondent.

Notice of date of hearing on this petition given to the Respondent ROC Gujarat.  
proof of service of Notice filed.

The Petitioner Company has been struck off under section 560(5) on 26.07.2007.

This petition is filed by the company and its Director under section 560(6) of the Companies Act, 1956 on 07.12.2016 before Hon'ble High Court of Gujarat.

Hon'ble High Court of Gujarat by its order dated 10.03.2017 made in CP 543/2016 transferred the matter to this Tribunal in view of Rule 3 of Companies (Transfer of pending proceedings) Rules 2016.

This petition is renumbered as TP 63/2017.

Registrar of companies having received the notice of date of hearing choose to remain not to be present.

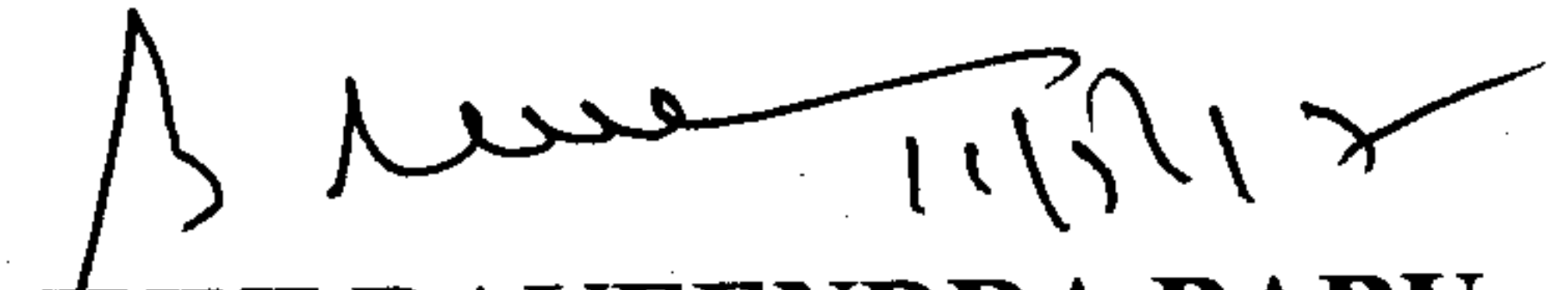
Heard Learned PCS for Petitioner.

Hence, petition is admitted.

Issue notice to the Respondent and other shareholders of the petitioner no. 1 company to file their reply if any within two weeks serving a copy in advance to the petitioners and file proof of service.

Petitioners shall file rejoinder if any within one week thereafter.

List the matter on 04.07.2017 for final hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 11th day of May, 2017.